



RRD/RR\_Div/TG/2444/9057/2026

April 29, 2026

**Order for Remittance of attached amount**

Attachment Proceeding Nos. 15245 and 15246 of 2026  
Recovery Certificate No. 9057 of 2026

To,  
The Principal Officer / Chairman & Managing Director / CEO  
All Banks and Mutual Funds in India

- It may be recalled that the Recovery Officer vide the subject attachment proceedings in Recovery Certificate No. 9057 of 2026 had directed attachment of Bank accounts, Demat Accounts and Mutual Fund folios of **Prijesh A. Kurani [PAN: AIQPK8093D]**, **Ashish P. Shah [PAN: AJRPS7737C]** and **Nishil K. Malde [PAN: APJPM4645M]** ["Defaulters"] against the total due of Rs. 78,61,313.44/- (Rupee Seventy-Eight Lakh Sixty-One Thousand Three Hundred and Thirteen and Paise Forty-Four only) with further interest, all costs, charges and expenses, etc.
- Whereas, Notice of Demand dated March 09, 2026 has been sent to the Defaulter and Notice of Attachment of Bank Account, Demat Account and Mutual Funds dated March 25, 2026 has been issued to you.
- Whereas, the current liabilities/ dues from the Defaulter as on date is an amount of **Rs. 79,85,836.42/- (Rupees Seventy-Nine Lakh Eighty-Five Thousand Eight Hundred and Thirty-Six and Paise Forty-Two only)**.
- Accordingly, you are hereby directed to remit the amount to the extent of dues mentioned **in para 3** above lying in the account of the Defaulter with your Bank/ redeem the units in the folios held by the Defaulter with your Mutual Fund to the extent of dues mentioned **in para 3** above, forthwith to SEBI by way of direct credit through EFT/NEFT/RTGS to A/c No. **SEBIRND5G9057 of Bank of India, IFSC Code: BKID00VAN04** immediately and intimate the remittance details by email to [tanmayag@sebi.gov.in](mailto:tanmayag@sebi.gov.in) / [jayeetar@sebi.gov.in](mailto:jayeetar@sebi.gov.in) in the format as given in table below:

Case Name and Recovery Certificate Number :	
Name of Payee :	
Date of Payment:	
Amount Paid :	
Transaction No. :	
Bank Details from which payment is made :	

Note: In the absence of confirmation of e-payment as per the above format, the credits made will not be accounted towards the dues.

Contd...2





5. If the defaulter is not having any type of account/folios with you, the same need not be informed to SEBI.
6. This direction is issued in exercise of powers conferred under section 28A of the SEBI Act, 1992 as amended by the Securities Laws (Amendment) Act, 2014 r/w section 220 to 227, 228A, 229, 232, the Second and Third Schedules to the Income-tax Act 1961 (43 of 1961) and the Income-tax (Certificate Proceedings) Rules, 1962 of the Income-tax Rules.

Given under my hand and seal at Mumbai on this 29<sup>th</sup> day of April, 2026.

SEAL



RECOVERY OFFICER

JAYEETA RAY

जईता रे

Dy. General Manager & Recovery Officer  
उप महाप्रबंधक एवं वसूली अधिकारी  
Securities and Exchange Board of India  
भारतीय प्रतिभूति और विनिमय बोर्ड  
Mumbai  
मुंबई

Copy to:

<p><b>1. Prijesh A. Kurani</b> <b>PAN: AIQPK8093D</b> Address 1: Adv. Anil Shankar Nagaotkar (Authorised Representative (A/R), Flat No. B2/403, Satyam Lokprabhat CHS, Boling, Agashi Road, opposite Syndicate Bank, Virar West, Palghar, Maharashtra - 401303 Address 2: 502, 5th Floor, Kothare CHS Ltd, Dada Bhai Road, Opposite CNMS School, Vile Parle West, S V Road, Mumbai - 400056</p>	<p><b>2. Ashish P. Shah</b> <b>PAN: AJRPS7737C</b> Address: 2 Gharangan Flats, B/h Childcare Hospital, Navrangpura, Ahmedabad - 380009</p>
<p><b>3. Nishil K. Malde</b> <b>PAN: APJPM4645M</b> Address: E-1 Sneha Building, Pandurang Wadi, Rd No-4 Nr Fly Over Bridge, Goregoan (east), Mumbai Sub Urban, Mumbai - 400063</p>	